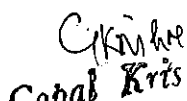


C. A. T. Bench, JAIPUR

Date of Order	Orders
<u>21-4-94</u> Reply to C.P. filed 23/5	Mr. J. K. Kaushik - Counsel for the petitioner Mr. S. S. Hassan - Counsel for the non-petitioner respondents The Counsel for the respondent wants to file reply which may be filed on or before 26-5-94. May be listed for admission on 26-5-94.  (O. P. Sharma) Administrative Member  Gopal Krishna Member (Judicial)
<u>26/5/94</u> Copy sent to the app. Cal on wd 3233 3234 21-6-94	Mr. J. K. Kaushik - Counsel for the Petitioner Mr. S. S. Hassan - Counsel for Respondents. Recd. The learned counsel for the petitioner says that the order of the Tribunal dated 3/5/93 has been complied with. The contempt Petition, therefore, does not survive. It is allowed. Notices stand discharged.  (O. P. Sharma) Administrative Member  Gopal Krishna Member (Judicial)